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specialised training for the progressive replacement of German nationals.

The German collaborators expect that the plant could be commissioned within a period of four years after the preliminary details have been settled. A representative team is expected in India in September to discuss and settle the constitution of a Company and to make specific recommendations on the location of the The overriding consideraplant etc. tion for location will be the economics of production and of distribution and the site will be selected with these in view.

After a careful assessment of the requirements for steel with the growing industrialisation of the country, Government have come to the conclusion that there still exists the need for the establishment of another unit after providing for the expansion of the present project. To this end, necessary planning and other action will be initiated.

LEAVE OF ABSENCE

MR. CHAIRMAN: I have received letters from Janab Muhammad Ismail and Dr. A. Ramaswami Mudaliar.

(1) From Janab M. Muhammad Ismail Saheb:

"As I am required to extend my stay in Malaya for some more days and as such a stay will be beneficial from the point of view of my health, I request that the Council of States may kindly be pleased to excuse, my absence and grant me leave".

Is it the pleasure of the Council that leave be granted?

(No hon. Member dissented.)

Mr. CHAIRMAN: Permission to remain absent is granted.

(2) From Dr. A. R. Mudaliar:

"On the request of the Secretary General of the United Nations, I have accepted the Chairmanship of

Selection Committee the dealing with the professional staff of the United Nations. I had hoped attend the session towards the end of August or the beginning of September but I now find that my work will probably continue beyond the date of the termination of the Session. I shall be grateful if I am granted leave during this session and my absence is excused."

Is it the pleasure of the Council that leave be granted?

(No hon. Member dissented.)

Mr. CHAIRMAN: Permission remain absent is granted.

PAPERS LAID ON THE TABLE

FINAL ORDER NO. 1 MADE BY THE DELEMITATION COMMISSION

THE REPORT OF THE ELECTION COMMISSION re DISPOSAL OF ELECTION PETITIONS.

THE MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. Biswas): Sir, I beg to lay on Table a copy of each of the following papers:

- (1) Final Order No. I made by the Delimitation Commission under sub-section (1) of section 8 of the Delimitation Commission Act, 1952. [Placed in Library. See No. S-101/ 53.]
- (2) The Report of the Election Commission regarding posal of election petitions arising out of the last general elections. [Placed in Library. See No. S-86/53.]

FINANCIAL AGREEMENT BETWEEN THE GOVERNMENT OF INDIA AND THE GOV-ERNMENT OF THE UNITED KINGDOM

DEPUTY MINISTER $T_{\rm HE}$ FINANCE (SHRI M. C. SHAH): Sir, I